

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:4833
ANSWERED ON:26.04.2010
SEZs FOR PRODUCTION OF RENEWABLE ENERGY EQUIPMENT
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Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether production of equipment required in production of renewable energy is allowed under Special Economic Zones (SEZs) in the country;
- (b) if so, the details thereof alongwith the locations identified for the purpose;
- (c) whether the Government has entered into any agreement with the private sector or foreign companies regarding setting up of the said SEZs; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) and (b): The following SEZs have been notified for "non-conventional energy sources" sector:-

Sl.No.	Name of the SEZ	Location	Sector
1	Moser Baer India Ltd.	Greater Noida, Uttar Pradesh	Non-conventional Energy including solar energy equipments/ cell
2	Enfield Energy Ltd.	Distt. Burdwan, West Bengal	Non-conventional Energy including solar energy equipments/ cell
3	Euro Multivision Ltd.	Distt. Kutch, Gujarat	Non-conventional Energy including solar energy equipments/ cell
4	Carborundum Universal Ltd	Distt. Ernakulam, Kerala.	Solar Photovaltaic

(c) and (d): A Special Economic Zone may be established either jointly or severally by the Central Government, State Governments or any person for manufacture of goods or rendering services or for both or as a Free Trade and Warehousing Zone. Proposals for setting up of SEZ are considered by the Board of Approval only after written consent of the concerned State Government Primarily, SEZs are being developed by the private sector.